

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 210**

**Company Petition/116/2023**

**IN THE MATTER OF:**

**Payal Kualshreshtha**

... **Applicant/Petitioner**

**Versus**

**Orangeplus Media Solutions Pvt. Ltd.**

... **Respondent**

**Under Section: 241 (1) & 242 (4)**

**Order delivered on 12.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Samiksha Tiwari

**For the Respondent** : Adv. Netrik Bhardwaj for R-2

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

There is no appearance on behalf of the Respondent Nos. 1 & 3. The Respondent No. 4 is registrar of companies and is only proforma party. Let fresh notice be issued to the Respondent Nos. 1 & 3 returnable on 05.07.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 05.07.2024.

As prayed by the Ld. Counsel appearing for the Respondent No. 2 further one week time is granted for filing the reply. It is made clear that no further request for extension of time for filing the reply on behalf of the Respondent No. 2 would be entertained.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**